

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17614/2013

(Arising out of impugned final judgment and order dated 25/03/2013  
in WA No. 1807/2012 passed by the High Court of Kerala at  
Ernakulam)

REGISTRAR OF CO-OPERATIVE SOCIETIES &amp; ANR.

Petitioner(s)

VERSUS

T.K. KUNHIRAMAN &amp; ORS.

Respondent(s)

(with office report)

(For final disposal)

WITH

SLP(C) No. 17632/2013

(With Interim Relief and Office Report)

SLP(C) No. 17807/2013

(With Interim Relief and Office Report)

Date : 19/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Ramesh Babu M. R.,Adv.

Mr. Radha Shyam Jena,Adv.

Mr. Marsook Bafaki, Adv.

Mr. Nikhil Goel,Adv.

For Respondent(s) Mr. G. Prakash,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for  
the petitioner seeking adjournment, post on 31.03.2016.(Rajni Mukhi)  
Sr. P.A.(Renu Diwan)  
Court Master